

ITEM NO.3

Court 4 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.1013/2021

(Arising out of impugned final judgment and order dated 16-07-2019 in CRLRC No.429/2012 passed by the High Court of Judicature at Madras)

GANESAN

Petitioner(s)

VERSUS

STATE REP. BY STATION HOUSE OFFICER

Respondent(s)

(With appln.(s) for IA No.15736/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No.54243/2020 - EXEMPTION FROM FILING O.T., IA No.54244/2020 - EXEMPTION FROM FILING PAPER BOOKS, IA No.13943/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.82408/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH S.L.P.(CrI) No.1014/2021 (II-C)

(With appln.(s) for IA No.75286/2020 - EXEMPTION FROM FILING O.T.)

Date : 26-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. G. Sivabalamurugan, AOR

SLP 1014/2021 Mr. P.R. Kovilan Poongkuntran, Adv.
 Mr. V. Vasudevan, Adv.
 Mrs. Geetha Kovilan, AOR

For Respondent(s) Dr. Joseph Aristotle S., AOR
 Ms. Preeti Singh, Adv.
 Ms. Ripul Swati Kumari, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Leave granted.
- 2 Arguments concluded.
- 3 Judgment reserved.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER